



2025:DHC:10002



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of decision: 14.11.2025

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CRL.M.C.8049/2025

DEEPAK YADAV

.....Petitioner

Through: Mr. Dewan Singh, Advocate.

Petitioner in person.

versus

THE STATE OF NCT OF DELHI & ANR. ... Respondents

Through: Mr. Satinder Singh Bawa, APP
with SI Dilsukh, PS-Begumpur.
Mr. B.P. Singh, Advocate for
R-2 with R-2 in person.**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 566/2025, dated 10.09.2025, registered at P.S Begampur, District Rohini, Delhi under Sections 3(i)(r)(s) of Schedule Castes And The Schedule Tribes (Prevention of ATRO.) Amendment Act, 2015 and all proceedings emanating therefrom on the basis of settlement between the parties.

2. As per averments made in the FIR, Respondent no.2/ complainant was subjected to caste-based abuses and threats by petitioner who hired him on 04.05.2024 to construct a three-storey



godown but later failed to pay the remaining ₹3,66,200/- after completion in May 2025. FIR No. 566/2025 was lodged at the instance of respondent no. 2 under Sections 3(i)(r)(s) of Schedule Castes And The Schedule Tribes (Prevention of ATRO.) Amendment Act, 2015 against the petitioner.

3. During the course of proceedings, the parties amicably resolved their disputes and the terms of the compromise were reduced into writing in the form of a Mutual Settlement Cum Compromise dated 09.10.2025, copy of which has been annexed as Annexure P-3.

4. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI Dilsukh, PS-Begumpur.

5. Respondent no. 2 confirms that the matter has been amicably settled with the petitioner without any force, fear, coercion and he has no objection if the FIR No. 566/2025 is quashed against the Petitioner.

6. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 566/2025 is quashed.

7. In ***Gian Singh vs State of Punjab (2012) 10 SCC 303***, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the



criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."

8. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Reliance may be placed upon ***B.S. Joshi v. State of Haryana, (2003) 4 SCC 675.***

9. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

10. The petition is allowed, and the FIR No. 566/2025, dated 10.09.2025, registered at P.S Begampur, District Rohini, Delhi under section 3(i)(r)(s) of Schedule Castes And The Schedule Tribes (Prevention of ATRO.) Amendment Act, 2015 and all the other consequential proceeding emanating therefrom is hereby quashed, subject to petitioner depositing fine of Rs. 10,000/- with Delhi High Court Advocates Welfare Trust maintained with UCO Bank (Account No. 15530210002995), within a month.



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11. Petition is allowed and disposed of accordingly.
12. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

November 14, 2025

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